

आयकर अपीलीय अधिकरण, हैदराबाद पीठ में
**IN THE INCOME TAX APPELLATE TRIBUNAL
 HYDERABAD BENCHES "A", HYDERABAD**

BEFORE

SHRI R.K. PANDA, VICE PRESIDENT
AND
SHRI LALIET KUMAR, JUDICIAL MEMBER

ITA No.606/Hyd/2023		
Assessment Year: 2017-18		
Mansarover Pearl (India) Pvt. Ltd. Gandhi Bazar, Hyderabad. PAN : AACCM4893J.	Vs.	The Assistant Commissioner of Income Tax, Circle 16(2), Hyderabad.
(Appellant)		(Respondent)
Assessee by:	Shri K. Sai Prasad, C.A.	
Revenue by:	Shri Shakeer Ahamed, Sr.AR	

CORRIGENDUM

The above captioned appeal was disposed of by the Tribunal vide order dated 29.02.2024. It is noticed that in Prara 8 of the said order, while remanding the matter back to the file of Id.CIT(A), **the Tribunal has directed the assessee to produce all documents, particularly, sale details along with PAN, details of purchasers and amount of each purchase during the year under consideration.**

With respect to above said direction, Id.AR for the assessee filed a petition for Corrigendum. We have gone through the said petition and as well as the record. We find that some words are missing in the said direction (Para 8 of the order). Hence, we are modifying the said direction and the modified direction is as follows :

“8..... Needless to say that the assessee shall produce all documents especially, sale details along with PAN numbers for transactions exceeding Rs.2,00,000/-, along with details of purchasers and amount of each purchase made during the year under consideration.”

Sd/- (R.K. PANDA) VICE PRESIDENT	Sd/- (LALIET KUMAR) JUDICIAL MEMBER
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Hyderabad, dated 22nd March, 2024.
TYNM/sps

Copy to:

S.No	Addresses
1	Mansarover Pearl (India) Pvt. Ltd. Gandhi Bazar, Hyderabad. C/o. Katrapati & Associates, 1-1-298/2/B/3, Sowbhagya Avenue Apartments, 1 st Floor, Ashok Nagar, Street No.1, Hyderabad, Telangana – 500020.
2	The Assistant Commissioner of Income Tax, Circle 16(2), Hyderabad.
3	Prl.CIT, Hyderabad.
4	DR, ITAT Hyderabad Benches
5	Guard File

By Order